

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA. 384/97

dt. 3-4-97

Between

B. Gandhi : Party-in-Person

and

1. Project Director
Project Dte. on Poultry
Rajendranagar
Hyderabad 500030

2. The Director General
Indian Council of Agril. Research (ICAR)
Krishi Bhavan
New Delhi 110001

3. Under Secretary
IA-II Section, ICAR
Krishi Bhavan
New Delhi 110001

4. Director
Central Research Instt. for Dryland
Agril., Santoshnagar
Hyderabad 500059

5. Dy. Secretary
IA-I Section, ICAR
Krishi Bhavan
New Delhi 110001 : Respondents

Counsel for the respondents : N.R. Devaraj
Sr. CGSC

CORAM

HON. MR. H. RAJENDRAPRASAD, MEMBER (ADMN.) *8/3m*

(15)

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (A))
15

Heard Sri B. Gandhi, Party-in-person and Sri N.R. Devaraj, learned Senior Standing counsel for the respondents.

1. Since the applicant seeks multiple reliefs in the OA, the same was liable to be dismissed at the admission stage on that very ground. It was submitted, however, by the Party-in-person that he would confine his prayer only to Relief No.1 as prayed for in the OA., viz., to direct the respondents to provide him a copy of the transfer order No.4(11)/96-IA-II dated 12-4-1996.
2. It is seen that the applicant has submitted a representation to Respondent-2 with the same request.
3. The OA is disposed of with a direction that a suitable reply be arranged to be given to the applicant, through the Head of the Institution where he is at present posted, within 60 days from the date of receipt of copy of this order.
4. It was submitted on behalf of the respondents that the said transfer order is of confidential nature. A copy of the same was shown to me. In my view it is a perfectly innocuous order and the same does not seem to call for any degree of confidentiality. Respondent-2 may, if he thinks it appropriate, even consider the need or feasibility of downgrading the confidential status of the said document, and arrange thereafter to have a copy of the same supplied to the applicant as prayed for by

15/3/97

(16)

him. However, it is made clear that this observation (about the need for confidentiality of the relevant transfer order) will not be construed as a direction and it is entirely up to the Respondent-2 to take suitable decision as to whether or not to act upon the suggestion. What, however, is required is that a suitable reply be arranged to be given to the applicant as indicated in para-3 supra.

4. Thus the OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Admn.).

Dated : April 3, 97
Dictated in Open Court


Deputy Registrar (D) cc

sk

O.A.384/97

To

1. The Project Director,
Project Directorate on Poultry
Rajendranagar, Hyderabad-030.
2. The Director General,
Indian Council of Agril. Research (ICAR)
Krishibhavan, New Delhi-1.
3. The Under Secretary IA-II Section,
ICAR, Krishibhavan, New Delhi-1.
4. The Director, Central Research Institute
for Dryland Agril. Santoshnagar, Hyderabad-59.
5. The Deputy Secretary, IA-I Section,
ICAR, Krishibhavan, New Delhi-1.
6. One copy to Mr. B.Gandhi, Party-in-person,
7. One copy to Mr. N.R.Devraj, Sr.CGSC. CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One copy to Hon'ble Member(A) CAT.Hyd.
10. One spare copy.

PCM.

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T COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 3 - 4 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

384/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal प्रेषण/DESPATCH 30 APR 1997 NSP हैदराबाद आयोड HYDERABAD BENCH
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